

BERORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH? NEW BOMBAY.

Original Application No.230/87.

Shri Chandrakant S. Parab,  
H.C. No.1171, GRP 'E' COY,  
Panaji, Goa.

.....Applicant.

V/s.

1) The Inspector General Of Police,  
Panaji, Goa.

2) Union of India through  
The Administrator of Goa,  
Daman and Diu, Secretariat,  
Panaji, Goa.

3) The Secretary to the Govt. of  
India, Ministry of Home Affairs,  
New Delhi.

.....Respondents.

Coram: Hon'ble Vice-Chairman, B.C.Gadgil.

Hon'ble Member(A), J.G.Rajadhyaksha.

Tribunal's Order:-

Dated: 29.4.1987.

This matter was fixed for Admission today.

Heard the applicant in person. We do not think that this application should be entertained. The reasons are as below:

- 1) By an impugned order, penalty of censure was imposed on the applicant, after holding a departmental inquiry.
- 2) When we made enquiries with the applicant as to whether he has filed an appeal against the impugned order, he has stated that he has not done so. Thus the applicant has not availed of remedy of departmental appeal and in view of Section 20 of the A.T. Act, 1985, we feel that this application should not be admitted for not availing such remedy. The application is therefore dismissed on that ground.

However, we direct that the Appellate Authority should entertain such appeal as within time, it is so filed

within a period of one month from today.

A copy of this order should be sent to the respondents.

Compared by: *[Signature]* /87

Prepared by: *[Signature]* /87

sms/-.



*True copy*

*W. Deol*  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH,  
NEW BOMBAY 400 614